

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE  
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 14th September 2011 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 23 of 2011**

***A Bill further to amend the Tamil Nadu Payment of  
Salaries Act, 1951.***

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-second Year of the Republic of India as follows:—

Short title and  
commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2011.

(2) It shall come into force on such date as the Government may, by notification, appoint.

Amendment of  
section 12-B.

2. In section 12-B of the Tamil Nadu Payment of Salaries Act, 1951, in sub-section (2-B), in clause (i), for the expression "dies", the expression "dies or disappears leaving his family", shall be substituted.

Tamil Nadu  
Act XX of  
1951.

**STATEMENT OF OBJECTS AND REASONS.**

The Government have decided to provide for sanction of pension to the family of any person who had been or is a Member of Legislative Assembly or of the Legislative Council or of both whose whereabouts are not known.

2. To give effect to the above decision, the Government have decided to amend the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) suitably.
3. The Bill seeks to give effect to the above decision.

**J JAYALALITHAA,**  
*Chief Minister.*

**FINANCIAL MEMORANDUM.**

The Bill when enacted would involve expenditure from the Consolidated Fund of the State.

2. It is not, however, possible to estimate at this stage with any degree of accuracy of expenditure to be incurred in giving effect to the provisions of the Bill.

**J JAYALALITHAA,**  
*Chief Minister.*

A.M.P. JAMALUDEEN,  
*Secretary.*